

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Shiva
FIR no. 009954/2020
PS Preet Vihar
U/s 379/411/34 IPC

13.07.2020

Application for bail u/s 437 Cr.P.C

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Rajesh Kumar, ld. Counsel for the applicant
through VC.

HC Manoj Kumar, from PS Preet Vihar.

Submissions heard.

At this stage, Ld. Counsel for the applicant submits that he has instructions to withdraw the application. Ld. Counsel submits that he was informed by Jail Officials that the accused was in JC in abovementioned FIR and thereafter he had filed the present application. HC Manoj has informed that aforesaid accused is not arrested in the above mentioned case and that no such FIR is pending in the Police Station Preet Vihar.

Ld. Counsel submits that application was wrongly moved before this court as the Jail officials had stated that the accused was wanted in the above-mentioned FIR. Now he wants to withdraw the applications.

In view of the aforesaid submissions, the application is disposed of as withdrawn.

Proceedings be sent to the record room. Order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail applications along with documents within 7 days of the opening of the court.

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(DINESH KUMAR)
ACMM (EAST)/KKD/13.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Shiva

FIR no. 045283/2019

PS Preet Vihar

U/s 379/411/34 IPC

Application for bail u/s 437 Cr.P.C

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Rajesh Kumar, ld. Counsel for the applicant
through VC.

HC Manoj Kumar, from PS Preet Vihar.

At this stage, Ld. Counsel for the applicant submits that he has instructions to withdraw the application. Ld. Counsel submits that he was informed by Jail Officials that the accused was in JC in abovementioned FIR and thereafter he had filed the present application. HC Manoj has informed that aforesaid accused is not arrested in the above mentioned case and that no such FIR is pending in the Police Station Preet Vihar.

Ld. Counsel submits that application was wrongly moved before this court as the Jail officials had stated that the accused was wanted in the above-mentioned FIR. Now he wants to withdraw the applications.

In view of the aforesaid submissions, the application is disposed of as withdrawn.

Proceedings be sent to the record room. Order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail applications along with documents within 7 days of the opening of the court.

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ACMM (EAST)/KKD/13.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Bilal Khan
FIR no. 303/2020
PS New Ashok Nagar**

13.07.2020

Application for release of vehicle on superdari

Present: Sh. Ramesh, Ld. APP for the State through VC

None for the applicant.

Reply to the application has been received.

Reader has informed that he had contacted the counsel for the applicant on the mobile phone number available on application. However, he has refused to join the proceedings through VC.

One more opportunity is granted.

List this application for consideration on 15.07.2020.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/13.07.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Saleem Khan @ Chunnu
FIR no. 103/2020
PS Preet Vihar

13.07.2020

Application for release of vehicle on superdari filed by applicant
Sunil Kr. Sharma

Present: Sh. Ramesh, Ld. APP for the State through VC
Sh. Azad Singh, Id. Counsel for the applicant through
VC

Submissions heard.

At this stage, Id. Counsel for applicant submits that he has
instructions to withdraw the application.

In view of the aforesaid submissions, the **application is**
disposed of as withdrawn.

Proceedings be tagged with the main challan as and when
filed.

Ld. Counsel for the applicant is directed to file the original
bail applications along with documents within 7 days of the opening of
the court.

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(DINESH KUMAR)
ACMM (EAST)/KKD/13.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Brijesh
FIR No: 0077/2020
PS New Ashok Nagar
U/s 392/394/411 IPC

13.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. Varun Aggarwal, Id. Counsel for the applicant through VC.

Accused is stated to be in JC.

SI Nipendra and ASI Ram Bharose Tomar, from PS New Ashok Nagar, through VC.

Reply is received from the IO.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 21.02.2020. It has been argued by Ld. Counsel for accused that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. It is further argued that applicant/accused is not involved in any other case and that nothing has been recovered from his possession, but he has been wrongly involved in the matter. He has his family members dependent upon him. Hence, it is prayed, that accused/applicant may be granted bail.

On the other hand, ld. APP submits that applicant/accused is involved in a case u/s 392/394/411 IPC and the allegations against him are quite serious in nature and he does not deserve to be released on bail and the bail application may be dismissed.

I have heard the submissions and perused the record.

Perusal of the reply filed by the IO would show that applicant/accused is shown to be involved in a case registered u/s 394 IPC. The maximum punishment for offence u/s 394 IPC is life imprisonment. Hence, this court does not have Jurisdiction to hear the aforesaid application. Hence, the bail application is disposed of as dismissed being not maintainable.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail applications along with documents within 7 days of the opening of the court.

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(DINESH KUMAR)
ACMM (EAST)/KKD/13.07.2020